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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha at its sitting held on the 14th December, 2011 agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2011 and the Life Insurance Corporation (Amendment) Bill, 2011.

SECRETARY-GENERAL: Mr. Chairman, Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha: -

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14th December, 2011 agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2011 which was passed by the Lok Sabha at its sitting held on the 12th December, 2011."
 - (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14 December, 2011 agreed without any amendment to the Life Insurance Corporation (Amendment) Bill, 2011 which was passed by the Lok Sabha at its sitting held on the 12th December, 2011."
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